

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9.

IA 1494(MB)2024 IN
C.P. (IB)/3269(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES: Equilink Capital Management Services Limited
Vs
Kotak Urja Pvt Ltd

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Atishya Jain, Ld. Counsel for the Successful Resolution Applicant present. Adv. Pooja Saraswat, for the Respondent present.
2. Counsel for the Respondent seeks two weeks time to file reply. At request, time is granted. Counsel for the Respondent is directed to file reply within a period of two weeks and file proof of service.
3. Counsel for the Respondent submits that the copy of the application is not received. The Applicant is directed to serve a copy of the application to the Respondent.
4. List this matter for hearing on **27.08.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)